

100/5  
In The Court of Mr. Ashu Manon, AJ, Del/W

IN THE COURT OF THE ADDL. CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

1317/02  
21/11/02

0240120153602002

12/1/12  
AGM/PM

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at Mittal Court, B - Wing, 224 Nariman Point, Mumbai - 400 021 represented by its Legal Officer, Shri Sharad Bansode.

IW/3655/2012-

...Complainant

Vs.

1. Paragmount Forests (I) Ltd. a company incorporated under the provisions of Companies Act, 1956 and having its Head Office at SCO - 845, NAC, Shivalik Enclave, Manimajra, Chandigarh - 160101.

P.O.

2. Sh. Jawahar Singh, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. 217, NAC Manimajra, Chandigarh.

P.O.

13

28  
ATTESTED

Examiner  
Date Copying Agency (Bansode)



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3. Sh. Trilochan Singh Chandhok, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. 209, Sector 40, Chandigarh.

P.O.

4. Sh. Balbir Arora, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. 217, NAC Manimajra, Chandigarh.

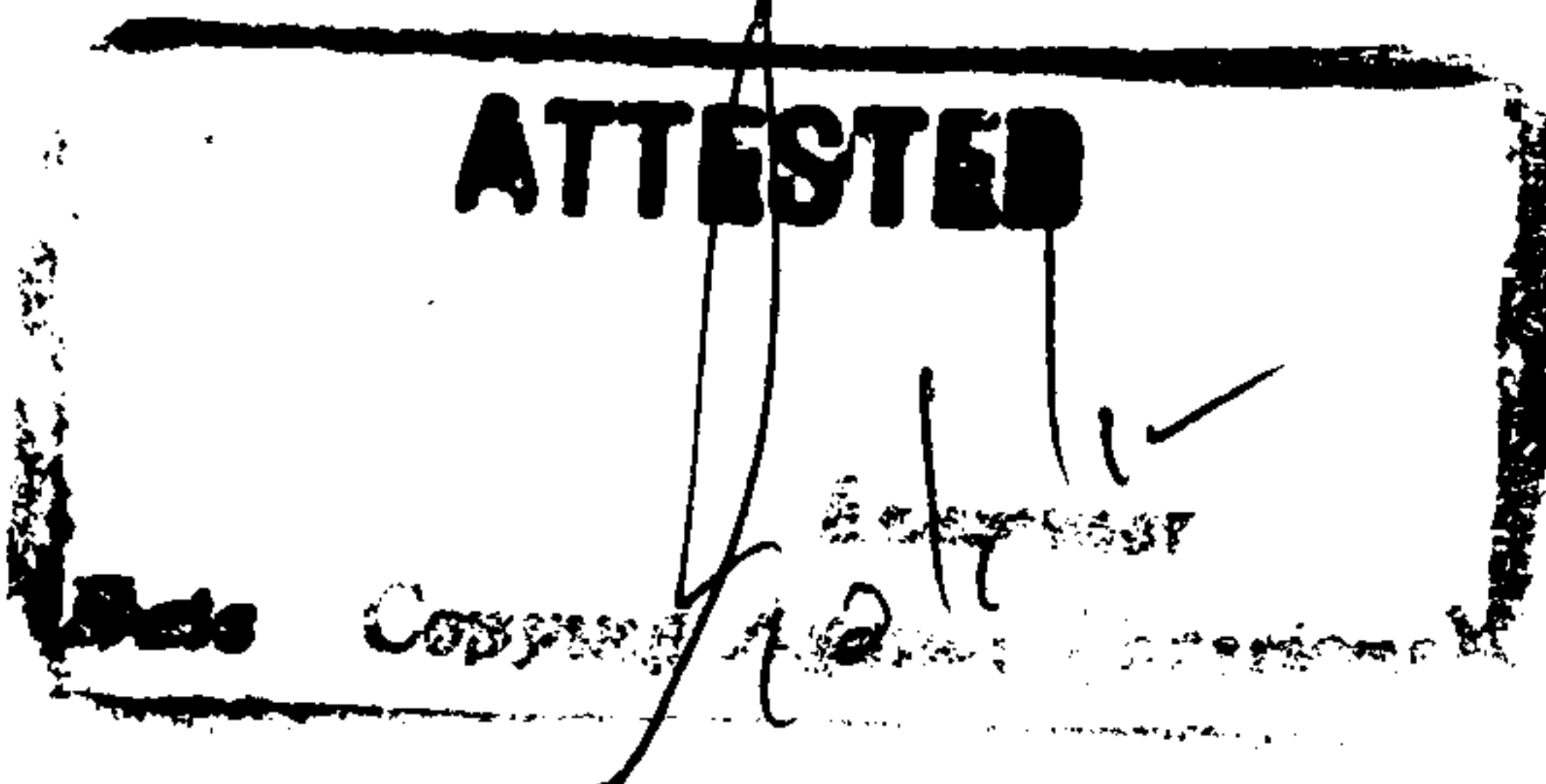
P.O.

...Accused

**COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF  
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND  
27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT,**

**1992**

It may please Your Honour:



Ce No-83105  
SEBI Vs. Parag Mo  
Forests. In  
Ltd. and Or



4/5/07

Present: Sh. Armit Kar. for the SEBI.

All accused are P.Os.

An application for substitution has been moved. Since the application is a formal one Mr. Vessha Aggarwal stands substituted in place of Sh. Sharad Bhansode for pursuing this complaint on behalf of SEBI and in view of the fact that Sh. Sharad Bhansode is on study leave and cannot attend Court without difficulty.

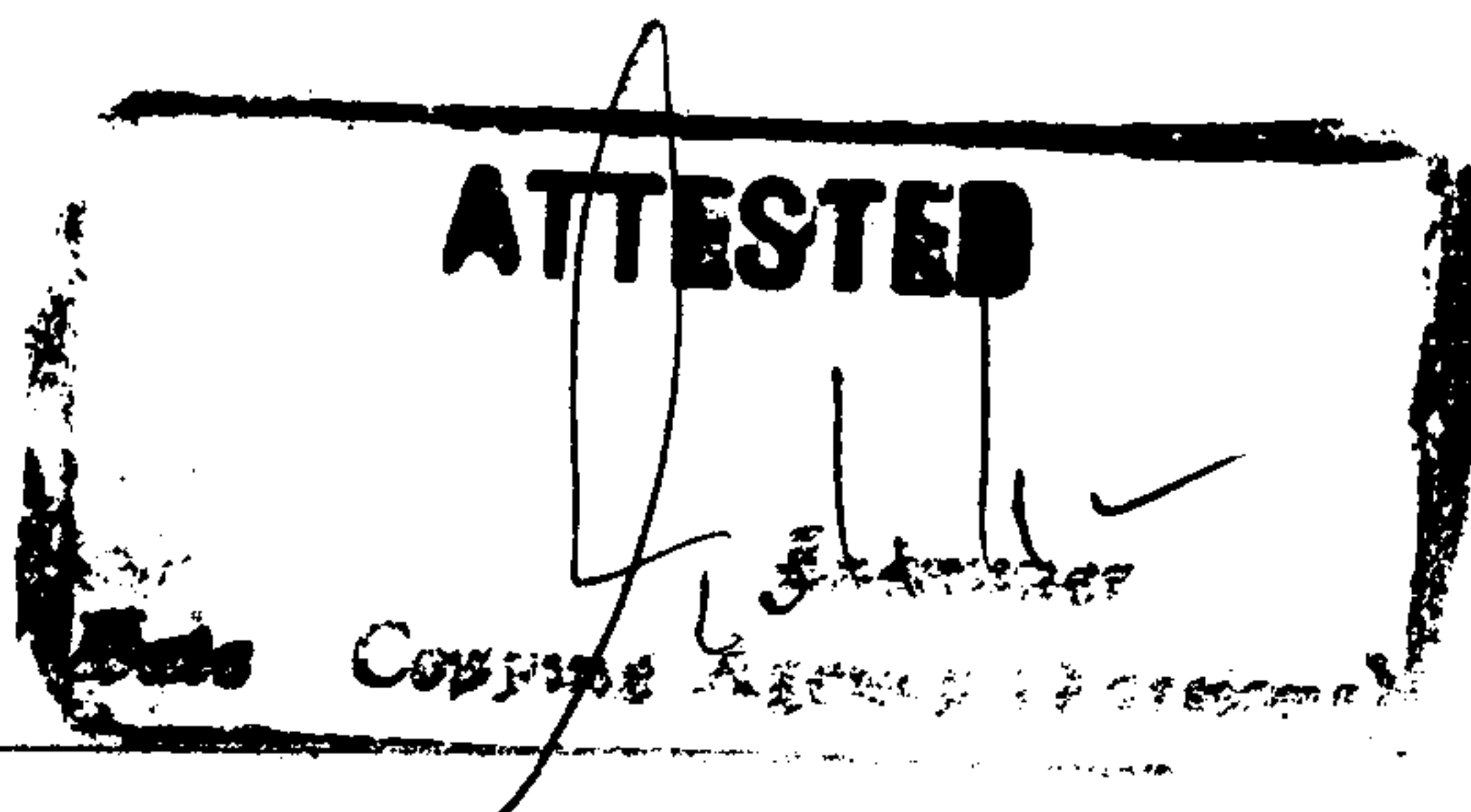
Cwl Mr. Vessha Aggarwal is present and examined u/s 299 Cr.P.C. Evidence closed. File be consigned to the records to be revived upon <sup>in</sup>direction apprehension of any or all of the accused.

J. Shalmon.  
ASJ/4.5.07.

Announced in open Court

DT: 4/5/2007.

17





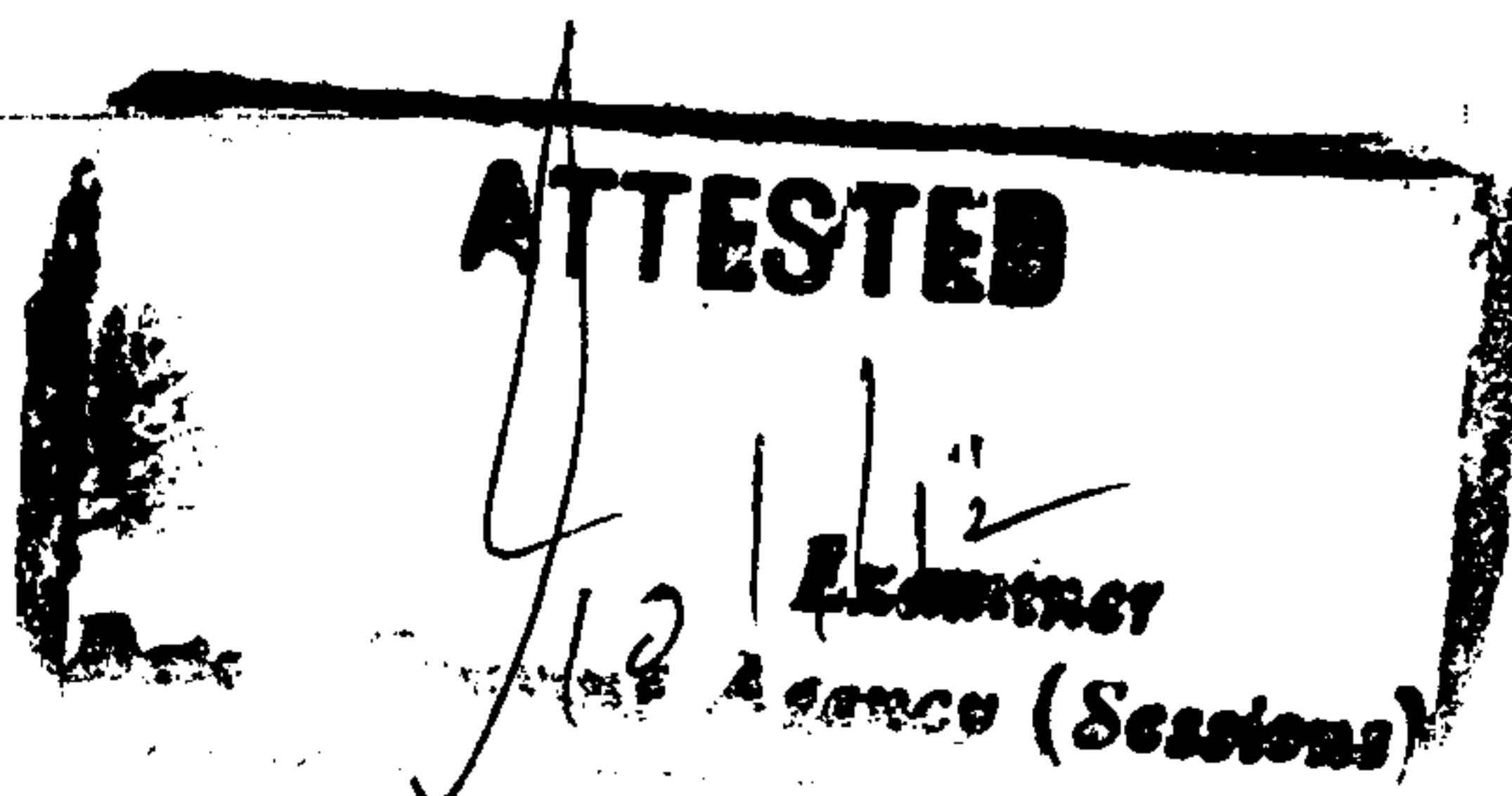
CC No. 83/05

SEBI Vs. Parag Mount Forests India Ltd. & Ors.

Statement of CW-1, Ms. Versha Aggarwal, Manager, SEBI U/S 299 Cr.P.C  
On SA.

I am working as manager in SEBI. I have been authorized to continue this complaint vide delegation of power given by Chairman SEBI . With reference to Press Release dated. 26.11.97 the accused company vide letter received on 21.1.98 which runs into 4 pages provided the details of Directors of the company. As per the letter directors of the company were Mr. Jawahar Singh, Mr. Trilochan Singh Chandok and Mr. Balbir Arora. The letter is Ex.CW-1/1. The company vide letter dated 25.4.98 submitted the Memorandum and Articles of Association, profile of directors, compliance certificate and statement of deployment of funds mobilized in the various schemes. The letter is Ex.CW-1/2. The company vide letter dated 31.5.98 submitted that they had raised Rs.35,39,000/- under lumpsum unit scheme and Rs.9,49,960/- under recurring unit scheme upto February 1998. As per the MOU the promoters of the company were Mr. Jawahar Singh, Mrs. Balbir Arora, Mrs. Asha Kakkar, Mr. Trilochan Singh Chandok, Mrs. Mohinder Kaur, Mr. Akashdeep Sharma and Mrs. Krishna Devi Sharma. Letter with annexures 31 pages is Ex.CW-1/3. The company vide letter dated 31.5.98 submitted the details about the present schemes of the company which runs into 3 pages is Ex.CW-1/4. The company vide letter dated 31.7.98 submitted the provisional balance sheet and terms and conditions of schemes which runs into 3 pages is Ex.CW-1/5. Vide letter dated 26.5.98 the company submitted the latest audited balance sheet of the company running into 2 pages is Ex.CW-1/6. The CIS Regulations were notified on 15.10.99. The company was informed about the notification of SEBI CIS regulations vide specific letter dated 21.10.99. Through this the company was informed about the obligation of the entity to file the application for registration under the regulations, if the entity desired to carry on, sponsor or launch a CIS or even to mobilize further funds under existing collective investment schemes. The letter came back as undelivered with the report "left without address". The envelope is Ex. CW-1/7 and the letter is

Versha



failing which further action would be initiated against it. The contents of the said order was specifically brought to the notice of the company vide our registered letter dated 18.12.2000. Letter came back undelivered with remarks "left without address". The undelivered envelope is Ex. CW-1/18 and the letter is Ex. CW-1/19. SEBI vide its public notice that appeared on 14.1.2001 published a list of 523 entities alongwith the text of the directions issued U/S 11(B) of the SEBI Act, 1992 read with regulation 65 & 73 of SEBI CIS regulation 1999. The company is appearing at S.No. 324. The said letter is Ex. CW-1/20. Company has not filed the winding up and repayment report as per the provisions of the regulations. Company also failed to comply with the directions issued U/S 11(B) of SEBI Act, 1992.



RO&AC

Verma

  
ASJ/Delhi/4.5.07

